OA No.479/2017
MA No.493/2017

New Delhi this the 9th day of February, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)

Shri Eknath Jagannath Sale
Age about 55 years
S/o Shri Jagannath Sale
R/o House No.280
Village Tuglakabad
New Delhi.   ….Applicant.

(By Advocate: Shri A.K. Mishra)

VERSUS

Director General of Works
C.P.W.D. Nirman Bhawan
New Delhi – 110 001.   …. Respondent.

(By Advocate: Shri Gyanender Singh)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

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2.   MA No.493/2017, filed for seeking exemption from filing of certified copy of the Annexures, is allowed.

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3.   Heard Shri Gyanender Singh, learned counsel, who appeared on receipt of advance notice on behalf of the respondents.

4.   The applicant, filed the present O.A. seeking the following reliefs :-

"(I)   issue direction to the Respondent to regularized the services of the applicants w.e.f. from 1984 and release the all consequential benefits as per entitlements;

(I)   direct the Respondent to transmit all the records before this Hon'ble Tribunal;

(II)   grant the costs of this O.A. in favour of the applicant;

(III)   grant any other relief(s) as this Hon'ble Tribunal deem fit and proper in the ends of justice."

5.   It is submitted that the applicant has made Annexure A-13 representation dated 11.01.2017 ventilating his grievances to the sole respondent, however, the respondent has not passed any order thereon till date.

6.   In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondent to consider the representation dated 11.01.2016 (Annexure A-13) of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No order as to costs.

        Let a copy of the O.A., be enclosed to this order.

 (P.K.Basu)   **(V. AJAY KUMAR)**
Member (A)   **Member (J)**

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